

also advised to keep the following two principles in view:—

(i) the total sub-allocated quantity does not exceed the overall allotment of the State for the Roller Flour Mills; and

(ii) the allotment to an individual mill is not in excess of its licenced capacity.

खादी भवन नई दिल्ली के प्रबंधक के खिलाफ केन्द्रीय जांच ब्यूरो द्वारा जांच

9538. श्री राम सिंह शाक्या: क्या प्राचीण पुनर्निर्माण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय जांच ब्यूरो ने खादी भवन, नई दिल्ली के प्रबंधक के खिलाफ कोई जांच की थी और उनके खिलाफ विभागीय कार्यवाही की सिफारिश की थी ;

(ख) यदि हां, तो क्या यह सच है कि केन्द्रीय जांच ब्यूरो की सिफारिशों के बावजूद खादी तथा ग्रामोद्योग आयोग ने अपने एक अधिकारी द्वारा जांच किये जाने का आदेश दिया था जिसके दौरान शिकायतकर्ता से न तो कोई प्रश्न पूछे गये और न ही उसमें कोई प्रमाण पेश करने के लिये कहा गया था ; और

(ग) क्या सरकार का विचार केन्द्रीय जांच ब्यूरो को सिफारिशों के आधार पर वर्तमान प्रबंधक के खिलाफ आरोपों को नये सिरे से कोई जांच कराने और उस व्यक्ति से जिसने आरोप लगाये थे, प्रमाण आदि लेने का है ताकि उसके द्वारा कहे गये तथ्यों की सत्यता प्रमाणित हो सके ?

कृषि और प्राचीण पुनर्निर्माण विभाग में राज्य मंत्री (श्री बालेश्वर राम) :

(क) और (ख). दिसम्बर, 1976 में केन्द्रीय जांच ब्यूरो के माध्यम से खादी ग्रामोद्योग भवन, नई दिल्ली के वर्तमान प्रबंधक के खिलाफ भ्रष्टाचार के आरोपों, पद तथा सार्वजनिक धन के दुरुपयोग के संबंध में एक शिकायत

प्राप्त हुई थी। आरोपों को खादी तथा ग्रामोद्योग आयोग के परामर्श से पूर्ण रूप से जांच की गई थी लेकिन उनमें कोई वास्तविकता नहीं थी। आयोग को विभागीय कार्यवाही करने हेतु केन्द्रीय जांच ब्यूरो से कोई सिफारिशें प्राप्त नहीं हुई हैं।

(ग) प्रश्न नहीं उठता।

#### Admission in School of Computer and System Sciences

9539. SHRI ARIF MOHAMMAD KHAN: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether Government have received any complaints regarding admission in school of Computer and System Science of Jawahar Lal Nehru University;

(b) whether it is a fact that question papers of admission test of the school were leaked out in 1979-80 and whether any departmental enquiry was held into this leakage; and

(c) whether Government are considering any proposal to appoint high level committee to suggest proper admission policy in Jawahar Lal Nehru University?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) No, Sir.

(b) No, Sir.

(c) Does not arise.

#### Post of Programmer in School of Computer and System Sciences

9540. SHRI HARIKESH BAHADUR:

SHRI C. PALANIAPPAN:

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that in School of Computer and System

Science of Jawaharlal Nehru University where the post of Programmer was not offered to Scheduled Caste candidates even though there were Scheduled Castes/Scheduled Tribes candidates and the posts were reserved for them;

(b) if so, the reasons thereof;

(c) whether Government have received any memorandum alleging discriminations against Scheduled Caste in JNU appointments; and

(d) if so, action taken thereon?

**THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN):** (a) Yes, Sir. It was however stipulated in the advertisement for the post that in the event of Scheduled Caste candidates not being found suitable, the post will be filled from general category.

(b) The Selection Committee interviewed two Scheduled Caste candidates but did not find them suitable for the post.

(c) Yes, Sir.

(d) The representation is under consideration.

**Delhi Hindu Bengali Co-operative Society, Tagore Park, Delhi**

9541. **SHRI H. N. NANJE GOWDA:** Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that the actual allottees of lease-hold plots in the Delhi Hindu Bengal Co-operative Society, Tagore Park, Delhi, have transferred their plots on 'Power of Attorney' after receiving high premiums and huge investment has been made on these plots by constructing palatial houses and letting out the same on very exorbitant rents;

(b) whether the Delhi Municipal Corporation has started reassessment

of the rateable value of those houses which were built about 5-10 years back and occupied by the house-owners, on the basis of the exorbitant rents received by the adjoining houses built recently by investing huge sums;

(c) if so, whether any representation has been received regarding hardship caused to those house-owners who invested small amounts on their houses earlier and occupied the same for themselves, as compared to those house-owners who have invested large sums of money recently and let out; and

(d) if so, the reaction of Government thereto?

**THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH):** (a) The MCD have reported that no purchaser has come forward for mutation of property in municipal records on the basis of power of Attorney/Agreement for sale. Construction has taken place on almost all the plots and the houses have by and large been rented out on prevailing market rents.

(b) No, Sir.

(c) and (d). Do not arise.

**भूतपूर्व निदेशक (आवास) दिल्ली विकास प्राधिकरण के बेतन तथा भत्तों की बकाया राशि**

9542. श्री तारिक अनवर : क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली विकास प्राधिकरण तथा दिल्ली प्रशासन ने दिल्ली विकास प्राधिकरण के भूतपूर्व निदेशक (आवास) के बेतन तथा भत्तों की बकाया राशियों की अभी तक अदायगी नहीं की है ; और